

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
 OA/050/00426/2020

Date of Order :01.01.2021

C O R A M

HON'BLE MR. SUNIL KUMAR SINHA, ADMINISTRATIVE MEMBER



Bhartendu Prasad Sinha, S/o Late Bateshwar Prasad, resident of Mohalla- Azam Nagar, P.O. Lal Bagh, District-Darbhanga.

..... Applicant.

- By Advocate : Shri J.K.Karn.

-Versus-

1. The Union of India through the D.G. Cum Secretary, Department of Posts, Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Bihar Circle, Patna-800001.
3. The Postmaster General, Northern Region, Muzaffarpur-842002.
4. The Director of Postal Services, Northern Muzaffarpur-842002.
5. The Superintendent of Post Offices, Darbhanga Division, Darbhanga-846005.

..... Respondents.

By Advocate :- Shri G.S. Prasad.

O R D E R [ORAL]

Per Sunil Kumar Sinha, Member (A):- Heard. Shri J.K.Karn, learned counsel for the applicant submits that on 13.11.2020 it was mentioned by the learned counsel for the respondents that the appeal filed by the applicant has been decided by the Appellate Authority, but as the same had not been communicated to the

applicant, he (the learned counsel for applicant) was not able to confirm then. Shri Karn submits that now the applicant has received the order passed by the Appellate Authority on the appeal and he intends to assail the decision of the Appellate Authority through a fresh OA. The applicant, therefore, wants to withdraw the OA as it has become infructuous.



2. Learned counsel for respondents submits that he had mentioned on the previous date i.e. on 13.11.2020 that the Appellate Authority had decided the appeal of the applicant. Meanwhile, after issuance of notice, he has prepared the W.S. The learned counsel submits that he has no objection if applicant wants to withdraw the OA.
3. Considered the submissions. Since the Appellate Authority has decided on the appeal filed by the applicant, the OA has become infructuous and the counsel for applicant accordingly requests for permission to withdraw the OA. The OA is allowed to be withdrawn. The OA stands disposed of as withdrawn with liberty to the applicant to file fresh OA raising the issue of decision of appeal by the Appellate Authority, which will be decided on own merit.

[Sunil Kumar Sinha]
Member (A)

Pkl/



